

(c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The number of terrorist violence incidents, Security Forces (SF) personnel killed / injured in the State of Jammu & Kashmir since 2012 is as under:

	2012	2013	2014	2015	2016 (upto 17th July)
No. of terrorist violence incidents	220	170	222	208	152
No. of SFs killed	15	53	47	39	30
No. of SFs injured	65	74	84	103	92

(c) This year in 2016, Pak strategy has been to try and promote radicalization through the vested interest groups and social media so that this can be given the shape of civil resistance. Despite all this, the situation continued to improve. As a result of this the terrorist organizations got desperate and were incited to attack the Security Forces in Jammu and Kashmir.

Meeting of Inter State Council

322. SHRI SUKHENDU SEKHAR ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any meeting of the Inter State Council has been held between 2006 and 2015 at the national level;

(b) if so, the issues discussed and decisions arrived at and the details thereof;

(c) if not, the detailed reasons therefor; and

(d) whether non-holding of any meeting of Inter State Council for a long time has any impact on Co-operative Federalism?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Yes. One meeting of the Inter-State Council was held on 09.12.2006. The agenda of the meeting held on 09.12.2006 was "Atrocities on Scheduled Castes and Scheduled Tribes and status of implementation of the Scheduled Castes/Scheduled Tribes (Prevention of Atrocities) Act, 1989".

Decisions taken in the meeting were to strengthen the monitoring mechanism for speedy disposal of cases of atrocities committed against SC/ST, ensure speedy justice,

relief, rehabilitation and legal aid to such victims. In this regard, Schedule Caste/Scheduled Tribes (Prevention of Atrocities) Act, 1989 has been amended suitably *vide* the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendments Act 2015 which come into effect from 1st January 2016.

Further, 'Police' 'law' and Public Order' being State subjects, action with respect to law and order lies primarily in the domain of the State Governments. However, the Ministry of Home Affairs attached high importance to this matter and has issued various Advisories on Crime against Scheduled Castes/Scheduled Tribes. The Advisories are available on the Ministry of Home Affairs' website link: <http://mha.nic.in>.

(c) In view of para (a) and (b) above, para (c) is not applicable.

(d) The meeting of the Inter State Council was held on 16-07-2016.

Terrorist attacks in the country

323. SHRI NEERAJ SHEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of terrorist attacks in the country, particularly in Jammu and Kashmir since 1st May, 2016 till date, incident-wise;

(b) the details of security personnel and civilians killed and injured in these attacks, incident-wise;

(c) the details of *ex-gratia*/compensation announced and paid to victims/families of victims, so far, incident-wise; and

(d) the reasons for steep rise of 47 per cent in militancy related incidents during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The terrorist attacks in the country are categorized in two major theatres *viz.* terrorism in the hinterland of the country and in the State of Jammu & Kashmir. No terror attack took place in the hinterland after 1st May, 2016 till 15.07.2016. However, two terrorist attacks took place in the State of J&K after 01.05.2016 till 17.07.2016. The details of both terrorist attacks with Security Force personnel and civilians killed/injured is given in the Statement.

(c) The *ex-gratia*/compensation is paid to victims/families of victims as per the extant guidelines of State Govt./CAPF.